

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/9065/2020



This the 23rd day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. DINESH SHARMA, MEMBER (A)**

Nayeema Akther (Age 24 Years) W/o Khurshid Ahmad Mir, R/o Lachampora, Rajwar, Tehsil, Handwara.

.....Applicant

(Advocate:- None)

Versus

1. State of Jammu & Kashmir through Commissioner/ Secretary, Education Department, Civil Secretariat, Srinagar / Jammu.
2. Director, School Education, Kashmir Srinagar.
3. Chief Education Officer, Kupwara.
4. Zonal Education Officer, Rajwar, Handwara.
5. Touseeda Rashid, W/o Shabir Ahmad Mir, R/o Lachmpora, Handwara, Kupwara.

.....Respondents

(Advocate: Mr. Amit Gupta, Id. AAG)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Dinesh Sharma, Member-A)

It is submitted by learned AAG that the case pertains to Rahber-e-Taleem teachers. As such, this Tribunal has no jurisdiction to hear the case. Contention of learned A.A.G. has force and has to be accepted. The case of Rahber-e-Taleem teachers has not



been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985 and the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the Rahber-e-Taleem teachers under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any case related to any service dispute in the matter of Rahber-e-Taleem teachers.

2. Since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to place before the Hon'ble Bench for further orders.
3. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 27.05.2021.

(DINESH SHARMA)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

JNS